## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



OA.No.577 of 1996.

Dated New Delhi, this 19th September, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J) HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Dwarka Ram S/o Shri Mahesh Ram R/o D-628 Netaji Nagar NEW DELHI.

... Applicant.

By Advocate: Shri Ashish Kalia

## versus

Union of India, through

- 1. The Secretary
  Ministry of Power
  Shram Shakti Bhawan
  NEW DELHI-110001.
- 2. The Director of Estate
  Nirman Bhawan,
  NEW DELHI-110011.

... Respondents.

## ORDER (Oral)

## Shri A. V. Haridasan,VC(J)

The learned counsel for applicant seeks permission to withdraw this application with liberty to seek appropriate relief, if so advised, in accordance with law. Granting such liberty to the applicant, the application is dismissed as withdrawn.

(K. Muthukumar)
Member(A)

(A. V. Haridasan) Vice Chairman J).

dbc